

ITEM NO.13

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 3049/2026

MUNNA

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

Crl.A. No. 3019/2026 (II)

Crl.A. No. 3651/2026 (II)

Date : 14-10-2026 This appeal was called on for hearing today.

For Appellant(s) : Mr. Prem Malhotra- 818, AOR

For Respondent(s) :

Dr. Vijendra Singh- 3352, AOR

Mr. Ghanshyam Singh, Adv.

Mr. Aniket Tiwari, Adv.

Mr. Mohd. Fuzail Khan- 3212 , AOR

UPON hearing the counsel the Court made the following
O R D E R

All matters

Sole respondent is duly represented. Memo of appearance has been filed. Vakalatnama be filed as per rules. Reply has already been filed.

As per office report, digital copies of Original Records of

Court have been received. Let the soft copies of the same be provided to Ld. Counsels for both the parties in light of Circular

F.No.01/Judl./2025, dt 10.01.2025.

Contd...

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Digital copies of original records of the Trial Court have not been received so far. Issue a reminder.

Process the matters in terms of Hon'ble Court's order dated 27.05.2026, wherein the Hon'ble Court has directed to "List on 09.12.2026".

Copy of this Record of proceeding be furnished to the concerned ld. Advocate-on-record for information and compliance.

APOORV SINGH
Registrar

HJ